

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:232

ANSWERED ON:18.02.2009

DEBT WAIVER SCHEME

Gangwar Shri Santosh Kumar;Kaswan Shri Ram Singh;Kaushal Shri Raghuvir Singh;Maadam Shri Vikrambhai Arjanbhai;Rao Shri Kavuru Samba Siva

Will the Minister of FINANCE be pleased to state:

- (a) whether the targets set in regard to debt waiver scheme have been achieved;
- (b) if not, the reasons thereof;
- (c) the amount of loan still outstanding against the farmers after the implementation of debt waiver scheme, State-wise and bank-wise;
- (d) the number of small and marginal farmers who could not get benefits despite being eligible for the said scheme, State-wise; and
- (e) the steps taken by the Government to give benefits to such farmers?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL)

(a) & (b): Yes, Sir. As per unaudited provisional reports, the Agricultural Debt Waiver and Debt Relief (ADWDR) Scheme, 2008 has benefitted 3.6 crore farmers involving debt waiver and debt relief amounting to Rs.65,300 crore making them eligible for fresh loans from the lending institutions.

(c): The ADWDR Scheme, 2008 covered only the overdue portion, and not the total outstanding, of the loans disbursed between April 01, 1997 and March 31, 2007, which remained unpaid until February 29, 2008.

(d) & (e): To ensure that all eligible farmers get the benefit of the debt waiver/debt relief, the lending institutions have appointed Grievance Redressal Officers (GROs) to receive representations from the aggrieved farmers and pass appropriate orders thereon. As per provisional report, a total of 1,67,256 complaints have been received by the GROs, out of which 1,53,203 have been disposed of.